

डा० रामसुभग सिंह : इस सम्बन्ध में कोई इस तरह की बात नहीं सोची जानी चाहिए, भारत की अपेक्षा पाकिस्तान को ही टिड्डियों में ज्यादा खतरा है अप्रैल में भारत में कोई टिड्डो दल नहीं था, हालांकि पाकिस्तान में मुल्तान, रावलपिंडी और मरगांधा बगैरह में टिड्डियों का बहुत ज्यादा जमाव हो गया था और इसलिए अपने देश की अपेक्षा उन को ज्यादा खतरा था।

श्री बड़े : पाकिस्तान में जो टिड्डो दल आया था.....

अध्यक्ष महोदय : वह टिड्डो दल वापस चला गया है। (Interruptions) आर्डर, आर्डर। पेजर्ज टु बिलेड आन दि टेबल। श्री भगत।

श्री बड़े : अध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि.....

अध्यक्ष महोदय : माननीय सदस्य उसी बात को बार-बार कह रहे हैं।

मिनिस्टर माहत्र ने बतल दिया है कि वह टिड्डो दल वापस चला गया है।

श्री बड़े : अध्यक्ष महोदय, सवाल यह है कि उस टिड्डो दल के आने से कोई नुकसान हुआ या नहीं। वह टिड्डो दल अमृतसर जिले में आया और आकाश में बैंगे ही वापस चला गया, ऐसा है। वह वहाँ पर फसलों पर बैठा और उन को झति पहुँचा कर वापस गया। मैं यह जानना चाहता हूँ कि इस सम्बन्ध में कितनी झति हुई ?

अध्यक्ष महोदय : यह सवाल इतना इम्पोर्टेंट नहीं है। मैंने कालिंग-अप्टेन्शन नोटिस का मौका इस लिए दिया है कि इस में यह कहा गया है कि पाकिस्तान ने इन्टरनेशनल एग्रीमेंट के मुताबिक हम को इत्तिला नहीं दी, नती टिड्डो दल के आने

में गवर्नमेंट का क्या शाय है ?

श्री बागड़ी (हिमार) : स्पीकर माहत्र क्या हम ने पाकिस्तान को टिड्डियों के बारे में जिला दी है या नहीं ? (Interruptions)

12:12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE SEA CUSTOMS ACT, 1878 AND CENTRAL EXCISES AND SALT ACT, 1944

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I be to lay on the Table.

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Seas Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Exise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 577 dated the 28th April, 1962.
- (b) G.S.R. No. 578 dated the 28th April, 1962.
- (c) G.S.R. No. 580 dated the 28th April, 1962.
- (d) G.S.R. No. 581 dated the 28th April, 1962.
- (e) G.R.S. No. 643 dated the 12th May, 1962.
- (f) G.S.R. No. 644 dated the 12th May, 1962.

[Placed in Library. See No. LT-158/62].

(ii) a copy each of the following Notifications under sub-sec-

tion (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 586 dated the 28th April, 1962.
- (b) G.S.R. No. 587 dated the 28th April, 1962.
- (c) G.S.R. No. 626 dated the 5th May, 1962.

[Placed in Library. See No. LT-159/62].

12.12½ hrs.

ELECTIONS TO COMMITTEES

COURT OF THE UNIVERSITY OF DELHI

The Minister of Education (Dr. K. L. Shrimali): I beg to move:

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

Mr. Speaker: The question:

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

The motion was adopted.

COURT OF THE ALIGARH MUSLIM UNIVERSITY

Dr. K. L. Shrimali: I beg to move:

“That in pursuance of clause (1) (xviii) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may

direct, two members from among themselves to serve as members of the Court of the Aligarh Muslim University.”

Mr. Speaker: The question:

“That in pursuance of clause (1) (xviii) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Court of the Aligarh Muslim University.”

The motion was adopted.

SAMSAD (COURT) OF THE VISVA-BHARATI

Dr. K. L. Shrimali: I beg to move:

“That in pursuance of subsection (1) (xii) of Section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the first Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

Mr. Speaker: The question:

“That in pursuance of subsection (1) (xii) of Section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

The motion was adopted.